

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3538
ANSWERED ON:03.09.2012
STATUS OF TERRITORIAL ARMY
Ahir Shri Hansraj Gangaram

Will the Minister of DEFENCE be pleased to state:

- (a) whether personnel of Territorial Army are not given status at par with regular Army though their services are the same;
- (b) if so, the reasons therefor;
- (c) whether the Government proposes to award equal status to them; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): Territorial Army (TA) is a part time concept and TA personnel when on disembodied state are treated as civilians, who continue to work in their civil profession. When called for military service ("embodied") under the provisions of Territorial Army Act, 1948 (1976 Revised), the TA is treated at par with Regular Army.

(c) & (d): No change in the status of Territorial Army personnel is proposed.